

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE SHAJI P.CHALY

&

THE HONOURABLE MRS.JUSTICE M.R.ANITHA

FRIDAY, THE 8<sup>th</sup> DAY OF MAY 2020 / 18TH VAISAKHA, 1942

W.P. (C) .No.9533 OF 2020

**PETITIONER**

S. Gopakumaran Nair(Dr.)  
Senior Advocate, residing at  
'Aiswarya', Vasant Nagar Road,  
Palarivattom P.O., Kochi - 25

**By Advocate Sri. P. Parameswaran Nair**

**RESPONDENTS:**

1. The High Court of Kerala,  
Represented by the Registrar General,  
High Court Building, Ernakulam
2. The Registrar General,  
The High Court of Kerala,  
High Court Building, Ernakulam
3. State of Kerala, represented by  
the Chief Secretary, Government Secretariat,  
Thiruvananthapuram
4. Union of India, represented by  
Secretary to Government of India,  
Ministry of Law and Justice,  
Shastri Bhawan, New Delhi
5. The Advocate General,  
State of Kerala, Advocate General's Office,  
High Court Complex, Ernakulam

6. Bar Council of Kerala, represented by its Chairman,  
Bar Council Bhavan, High Court Complex,  
Ernakulam
7. The President,  
Kerala High Court Advocates' Association,  
Office of the KHCAA, High Court Building,  
Ernakulam

Adv.Sri.Elvin Peter for High Court of Kerala  
Adv.Sri.Lakshmi Narayanan for Kerala High Court Advocates'  
Association  
Senior Government Pleader Sri.Bimal K.Nath

This writ petition having come up for orders on 8.5.2020, the court on the same day passed the following:

**O R D E R****SHAJI P. CHALY,J**

This public interest litigation is filed by a Senior Advocate practising before this Court as well as the Supreme Court. The prayer sought for is to start the physical functioning of the courts immediately after lifting of the lock down.

2. Having heard learned counsel for petitioner Sri.Parameswaran Nair, learned counsel Sri.Elvin Peter for High Court of Kerala as well as Sri.Lakshmi Narayanan for Kerala High Court Advocates' Association and taking into account the advisories issued by the Central and State Governments in view of the pandemic COVID – 19, we think the issues raised by the petitioner in this writ petition is a subject matter to be considered by the Chief Justice and the Administrative Committee of this Court with specific reference to the requirements and the advisories issued by the Central and State Governments.

Anyhow the concern expressed by the petitioner are very relevant to the context and it will be taken note of by the High

Court whenever the lock down is lifted and appropriate advisories are issued. Therefore, it is only appropriate that the writ petition is posted immediately on re-opening of the court.  
Post accordingly.

**SHAJI P. CHALY, JUDGE.**

**M.R.ANITHA, JUDGE.**

smv